

Government of Jammu and Kashmir
Finance Department
Civil Secretariat, Jammu/ Srinagar

NOTIFICATION

Jammu 7th of April, 2026

S.O. **94** .- In exercise of the powers conferred by section 158A of the Jammu and Kashmir Goods and Services Tax Act, 2017 (Act No. V of 2017) and section 20 of the Integrated Goods and Services Tax Act, 2017 (13 of 2017), the Government, on the recommendations of the Council, hereby notifies "Public Tech Platform for Frictionless Credit" as the system with which information may be shared by the common portal based on consent under sub- section (2) of Section 158A of the Jammu and Kashmir Goods and Services Tax Act, 2017 (Act No. V of 2017).

Explanation.— For the purpose of this notification, "Public Tech Platform for Frictionless Credit" means an enterprise-grade open architecture information technology platform, conceptualised by the Reserve Bank of India as part of its "Statement on Developmental and Regulatory Policies" dated the 10th August, 2023 and developed by its wholly owned subsidiary, Reserve Bank Innovation Hub, for the operations of a large ecosystem of credit, to ensure access of information from various data sources digitally and where the financial service providers and multiple data service providers converge on the platform using standard and protocol driven architecture, open and shared Application Programming Interface (API) framework.

2. This notification shall be deemed to have come into force with effect from the 22nd day of February, 2024.

By order of the Government of UT of Jammu and Kashmir.

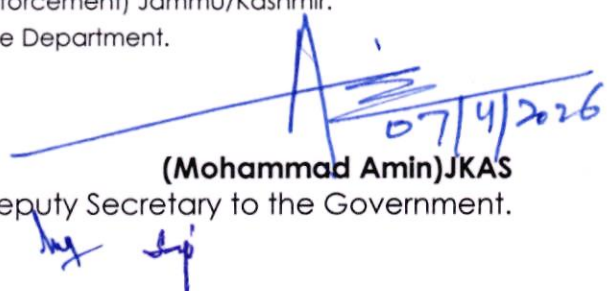
Sd/-
(Shailendra Kumar), IAS
Financial Commissioner
(Additional Chief Secretary)

No. FD-ST/139/2025-

dated: 07. 04. 2026

Copy to the:-

1. Secretary, GST Council, New Delhi (In reference to CBIC Notification No.06/2024-CT, Dt: 22.02.2024).
2. All financial Commissioners.
3. Principal Secretary to Hon'ble Lt. Governor.
4. All Principal secretaries/Commissioner/Secretaries to Government.
5. Joint Secretary, J&K, MHA, GOI, New Delhi.
6. Divisional Commissioner, Jammu/Kashmir.
7. Commissioner, State Taxes Department, J&K, Jammu/Srinagar.
8. Excise commissioner, J&K, Jammu/Kashmir.
9. Additional Commissioner State Taxes (Administration & Enforcement) Jammu/Kashmir.
10. Private Secretary to the Administrative Secretary, Finance Department.
11. Incharge Website, Finance Department.


(Mohammad Amin)JKAS
Deputy Secretary to the Government.